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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 414 of 2017 in C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

Name of the Company:

SBI (COC)

V/s.

Navnitlal Bhatia IRP.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Karv Kilhen

Amate

Replicant

2. ANIP A. CANOMI

181) VOCATZ

POPLICONT

mon or so

3. HTTESH BUCH

IRA

Danch

ORDER

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Applicant. Learned PCS Mr. Hitesh Buch present for Respondent/ IRP in IA 414/2017.

Learned PCS Mr. Hitesh Buch filed Memorandum of Appearance for Respondent/IRP.

IRP reported no objection.

Heard arguments of learned Counsel for Petitioner and learned PCS for Respondents.

COC in its first meeting held on 07.11.2017 resolved to replace IRP Mr. Navnitlal Bhatia by Mr. Anurag Sinha.

Hence, Registry is directed to forward the name of Resolution Professional for Confirmation.

List the matter for confirmation on 15.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 08th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL